

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

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The Meeting No.20/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 24.09.2015 and actually held on 01.10.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri B.B. Bharti, Joint Textile Commissioner	TC Office, Mumbai
2.	Shri J.D.Giri, Vice President	AEPC
3.	Shri V.K. Kohli, Director	TC office, Noida
4.	Shri O.P. Sharma, Jt. Industrial Advisor ,	Deptt. of C&PC
5..	Shri Barinder Singh, Asstt. Director	MSME
6.	Shri Nand Lal, Consultant	Deptt. of IPP
7.	Shri K.C. Meena, DDG	DGFT
8.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset of Minutes of NC –V Meeting 19/AM16 dated 10.09.2015 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.20/AM-16 dated 24.09.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 20/84-ALC3/2015 **MEETING DATE** : 24.09.2015

Case No.: 17/15/84-ALC3/2015	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date: 20/84-ALC3/2015 24.09.2015	Status: Deferred
HQ File 1 :01/84/050/00132/AM16/	RLA File :07/24/040/00372/AM14/	Lic.No/Date:0710101539 23.01.2014	Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 15.09.2015 for furnishing the flow chart with wastage and manufacturing process but the reply is not received from the firm so far. Therefore, Committee decided to defer the case for relisting on 29.10.2015.

Case No.: 13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date: 20/84-ALC3/2015 24.09.2015	Status: Deferred
HQ File 2 :01/84/050/00068/AM15/	RLA File :05/23/040/00026/AM15/	Lic.No/Date:0510385549 02.05.2014	Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter to the firm on 21.07.2015 and also reminder on 15.09.2015 for submitting the justification of higher wastage but the reply is not received from the firm so far. Therefore, Committee decided to defer the case for relisting on 29.10.2015.

Case No.: 20/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date: 20/84-ALC3/2015 24.09.2015	Status: Deferred
HQ File 3 :01/84/050/00235/AM15/	RLA File :03/95/040/00500/AM15/	Lic.No/Date:0310789096 12.09.2014	Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the

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details submitted in this case. The firm's representatives were appeared before the Norms Committee. Samples of export product were also submitted by them. The Committee heard to (1) Shri Rakesh P. Dhoundiyal, Dy. General Manager, (2) Shri Vipul Tailor, Asstt. General Manager and (3) Shri Pranay Sahu Asstt. General Manager. Accordingly after deliberations the Committee asked the firm for justification of higher wastage in different GSM wise and defer the case for relisting on 29.10.2015.

Case No.: 21/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date: 20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File :01/84/050/00236/AM15/	RLA File :03/95/040/00501/AM15/	Lic.No/Date:0310789474 19.09.2014	Defer Date:29.10.2015

4 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The firm's representatives were appeared before the Norms Committee. Samples of export product were also submitted by them. The Committee heard to (1) Shri Rakesh P. Dhoundiyal, Dy. General Manager, (2) Shri Vipul Tailor, Asstt. General Manager and (3) Shri Pranay Sahu Asstt. General Manager. Accordingly after deliberations the Committee asked the firm for justification of higher wastage in different GSM wise and defer the case for relisting on 29.10.2015.

Case No.: 1/33/84- ALC3/2014	Party Name: SWETA CHAUDHRY	Meet No/Date: 20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File :01/84/050/00264/AM15/	RLA File :02/24/040/00116/AM15/	Lic.No/Date:0210205049 09.10.2014	Defer Date:29.10.2015

5 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's reply has been sent to DC(MSME) for their comments. Therefore Committee decided to defer the case for re-listing on 29.10.2015.

Case No.: 4/34/84- ALC3/2014	Party Name: SUNNY INTERNATIONAL LTD.	Meet No/Date: 20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File :01/84/050/00275/AM15/	RLA File :33/24/040/00013/AM15/	Lic.No/Date:3310030123 30.10.2014	Defer Date:29.10.2015

6 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 15.09.2015 as the size of export product is not clear in this case but the reply is not received so far. Therefore it was decided to t defer the case for relisting on 29.10.2015.

Case No.: 17/46/84- ALC3/2014	Party Name: SWETA CHAUDHRY	Meet No/Date: 20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File :01/84/050/00433/AM15/	RLA File :02/24/040/00215/AM15/	Lic.No/Date:0210205552 12.02.2015	Defer Date:29.10.2015

7 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply 03.08.2015 and the same was sent to DC(MSME) for examination and comments. The case stands for re-listing on 29.10.2015.

Case No.: 14/2/84- 8 ALC3/2015	Party Name: BULKPACK EXPORTS LTD.,	Meet No/Date: 20/84- ALC3/2015 24.09.2015	Status: Reject
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HQ File :01/84/050/00014/AM16/ RLA File :56/24/040/00058/AM15/ Lic.No/Date:5610004549
23.02.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued by C&PC on 24.07.2015 to the firm but reply of the firm has not been received so far. Therefore the Committee was unable to calculate the requirement of the firm and constrained to reject the case.

Case No.:8/11/84- Party Name:MICROFIBER Meet No/Date:20/84- Status:Approved
ALC3/2015 CORP.PRIVATE LIMITED ALC3/2015
24.09.2015

HQ File :01/84/050/00086/AM16/ RLA File :03/95/040/00929/AM15/ Lic.No/Date:0310794482
10.03.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case on the basis of written comments of office of the Textile Commissioner, Mumbai vide their letter dated 11(58)/2015/Wvg/16 dated 11.09.2015 as detailed below :

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Non-Woven Fabrics and Products thereof	1689200.000 KG	1.	Polypropylene Granules	1.170 kgs /kg of export Product
			2.	Master Batch	0.020 kgs /kg of export Product
			3.	Additives	0.005 kgs /kg of export Product

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:10/9/84- Party Name:FLEXITUFF Meet No/Date:20/84- Status: Deferred
ALC3/2015 INTERNATIONAL LTD., ALC3/2015
24.09.2015

HQ File :01/84/050/00055/AM16/ RLA File :56/24/040/00002/AM16/ Lic.No/Date:5610004586
13.04.2015 29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands deferred for re-listing on 29.10.2015.

Case No.:1/12/84- Party Name:TECHFAB Meet No/Date:20/84- Status: Deferred
ALC3/2015 (INDIA) INDUSTRIES LTD ALC3/2015
24.09.2015

HQ File :01/84/050/00088/AM16/ RLA File :03/95/040/00581/AM15/ Lic.No/Date:0310795268
13.04.2015 29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and D/o C&PC for their comments. The case stands deferred for re-listing on 29.10.2015.

Case No.:12/9/84- Party Name:FLEXITUFF Meet No/Date:20/84- Status: Deferred
12 ALC3/2015 INTERNATIONAL LTD., ALC3/2015
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HQ File :01/84/050/00057/AM16/ RLA File :56/24/040/00001/AM16/ Lic.No/Date:5610004588 15.04.2015 Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 29.10.2015.

Case No.:11/9/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
13 HQ File :01/84/050/00056/AM16/	RLA File :56/24/040/00003/AM16/	Lic.No/Date:5610004595 23.04.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 29.10.2015.			

Case No.:22/9/84-ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
14 HQ File :01/84/050/00067/AM16/	RLA File :05/24/040/00021/AM16/	Lic.No/Date:0510393964 24.04.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and heard to the firm's representative Shri Manoj Kumar, Account Executive, appeared before NC alongwith reply which was called on 29.06.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call for the measurement chart from the firm and defer the case for re-listing on 29.10.2015.			

Case No.:23/9/84-ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
15 HQ File :01/84/050/00068/AM16/	RLA File :05/24/040/00019/AM16/	Lic.No/Date:0510393962 24.04.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and heard to the firm's representative Shri Manoj Kumar, Account Executive, appeared before NC alongwith reply which was called on 29.06.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call for the measurement chart from the firm and defer the case for re-listing on 29.10.2015.			

Case No.:24/9/84-ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
16 HQ File :01/84/050/00069/AM16/	RLA File :05/24/040/00020/AM16/	Lic.No/Date:0510393963 24.04.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and heard to the firm's representative Shri Manoj Kumar, Account Executive, appeared before NC alongwith reply which was called on 29.06.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call for the measurement chart from the firm and defer the case for re-listing on 29.10.2015.			

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Case No.:7/9/84-ALC3/2015	Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
17 HQ File :01/84/050/00052/AM16/	RLA File :05/24/040/00001/AM16/	Lic.No/Date:0510394020 28.04.2015	Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm on 15.09.2015 as they did not give the CAD and Measurement with Sketch of the export product in this case. Reply of the firm is not received so far. Therefore, Committee decided to defer the case for relisting on 29.10.2015.

Case No.:13/9/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
18 HQ File :01/84/050/00058/AM16/	RLA File :11/24/040/00001/AM16/	Lic.No/Date:1110028137 29.04.2015	Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 29.10.2015.

Case No.:14/15/84-ALC3/2015	Party Name:SHREE AMBICA GEOTEX PVT. LTD.	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
19 HQ File :01/84/050/00129/AM16/	RLA File :08/24/040/00027/AM16/	Lic.No/Date:0810135179 01.05.2015	Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C&PC on 07.09.2015 to the firm. The reply of the firm is not received. The case stands for re-listing on 29.10.2015.

Case No.:27/9/84-ALC3/2015	Party Name:TEXCO FASHIONS	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status:Approved
HQ File :01/84/050/00072/AM16/	RLA File :07/24/040/00029/AM16/	Lic.No/Date:0710108173 11.05.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below :

20	S.No.	Export Product	Export Quantity		Import item	Quantity allowed
	1.	Mens Full sleeve shirts	32640 Numbers	1.	100 % cotton trim fabric width 150 cm (plus or minus 10 %) GSM 140 (plus or minus 10 %)	6465.000 Sq. meter
				2.	65 % polyester 35 % cotton trim fabric width 150 cm (plus or minus 10 %) GSM 140 (plus or minus 10 %)	5775.000 Sq. meter

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:31/9/84- ALC3/2015	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
21 HQ File :01/84/050/00076/AM16/	RLA File :50/24/040/00003/AM16/	Lic.No/Date:5010002203 11.05.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 29.10.2015.			

Case No.:25/9/84- ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
22 HQ File :01/84/050/00070/AM16/	RLA File :05/24/040/00066/AM16/	Lic.No/Date:0510394212 13.05.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and heard to the firm's representative Shri Manoj Kumar, Account Executive, appeared before NC alongwith reply which was called on 29.06.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call for the measurement chart from the firm and defer the case for re-listing on 29.10.2015.			

Case No.:2/15/84- ALC3/2015	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
23 HQ File :01/84/050/00117/AM16/	RLA File :02/24/040/00218/AM15/	Lic.No/Date:0210205794 14.05.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/ comments. The case stands for re-listing on 29.10.2015.			

Case No.:10/15/84- ALC3/2015	Party Name:SWETA CHAUDHRY	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
24 HQ File :01/84/050/00125/AM16/	RLA File :02/24/040/00012/AM16/	Lic.No/Date:0210205811 19.05.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 15.09.2015 as the firm did not product the manufacturing process, sketch, measurement and CAD in this case. But the reply is not received from the firm so far. Therefore, Committee decided to defer the case for relisting on 29.10.2015.			

Case No.:1/9/84- ALC3/2015	Party Name:ARVIND LIMITED	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
25 HQ File :01/84/050/00046/AM16/	RLA File :08/24/040/00053/AM16/	Lic.No/Date:0810135346 22.05.2015++++	Defer Date:29.10.2015

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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that a deficiency letter was issued to the firm for providing CAD/CAM, measurement Chart, manufacturing process but reply is not received from the firm so far. Therefore it was decided to await for the same and defer the case for re-listing on 29.10.2015.

Case No.:2/11/84- ALC3/2015	Party Name:HIJAZ KURODA GLOVES COMPANY PVT LTD	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File 26 :01/84/050/00080/AM16/	RLA File :04/24/040/00028/AM16/	Lic.No/Date:0410160577 26.05.2015	Defer Date:29.10.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 18.08.2015 as the firm has not been submitted the manufacturing process, sketch and measurement. Reply is not received so far. Therefore, it was decided to defer the case for relisting on 29.10.2015.

Case No.:11/15/84- ALC3/2015	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File 27 :01/84/050/00126/AM16/	RLA File :08/24/040/00064/AM16/	Lic.No/Date:0810135357 26.05.2015	Defer Date:29.10.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and a deficiency letter was issued by DC,(MSME) to the firm on 17.08.2015. Therefore, Committee decided to defer the case for re-listing on 29.10.2015.

Case No.:4/15/84- ALC3/2015	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File 28 :01/84/050/00119/AM16/	RLA File :34/24/040/00050/AM16/	Lic.No/Date:3410041251 27.05.2015	Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 15.09.2015 as the firm has not been submitted the manufacturing process , sketch and measurement. Reply is not received from the firm so far. Therefore, it was decided to defer the case for relisting on 29.10.2015.

Case No.:1/15/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File 29 :01/84/050/00116/AM16/	RLA File :56/24/040/00010/AM16/	Lic.No/Date:5610004615 01.06.2015	Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 29.10.2015.

Case No.:6/15/84- ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File 30	RLA File	Lic.No/Date:5610004614	Defer Date:29.10.2015

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Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 29.10.2015.

31	Case No.:23/14/84-ALC3/2015	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
	HQ File :01/84/050/00111/AM16/	RLA File :05/24/040/00086/AM16/	Lic.No/Date:0510394431 03.06.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to defer the case for relisting on 29.10.2015.				

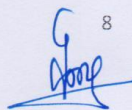
32	Case No.:19/14/84-ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
	HQ File :01/84/050/00107/AM16/	RLA File :05/24/040/00093/AM16/	Lic.No/Date:0510394447 04.06.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the measurement chart and ask the firm to furnish the same. The case stands for re-listing on 29.10.2015.				

33	Case No.:9/15/84-ALC3/2015	Party Name:SWETA CHAUDHRY	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
	HQ File :01/84/050/00124/AM16/	RLA File :02/24/040/00031/AM16/	Lic.No/Date:0210205880 11.06.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply which was called on 15.09.2015. Therefore, Committee decided to send the same to DC(MSME) and TC, Noida for their comments. The case stands for re-listing on 29.10.2015.				

34	Case No.:21/14/84-ALC3/2015	Party Name:YARNZ EXPORTS PVT LTD	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Deferred
	HQ File :01/84/050/00109/AM16/	RLA File :05/24/040/00107/AM16/	Lic.No/Date:0510394628 18.06.2015	Defer Date:29.10.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 18.08.2015 as the firm did not given the justification of export product in this case. Reply is awaited. Therefore, it was decided to defer the case for relisting on 29.10.2015.				

35	Case No.:2/14/84-ALC3/2015	Party Name:KOHINOOR ENTERPRISES	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status: Approved
	HQ File :01/84/050/00090/AM16/	RLA File :05/23/040/00090/AM16/	Lic.No/Date:0510394647 22.06.2015	



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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of CAD/CAM in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress (net content of imported input in export product: 100 % Polyester net Fabric width 56 inch, GSM 110 +/- 10 %=2,166.667 SQM)	611.000 Number	1. 100 % Polyester Net Fabric width 56 inch GSM 110 +/- 10 %	2275.000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:5/15/84- ALC3/2015	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File 36 :01/84/050/00120/AM16/	RLA File :02/24/040/00020/AM16/	Lic.No/Date:0210205915 24.06.2015	Defer Date:29.10.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 15.09.2015 as the firm did not provide the Manufacturing Process, sketch, measurement and CAD in this case. Reply is not received from the firm so far. Therefore, it was decided to defer the case for relisting on 29.10.2015.

Case No.:10/14/84- ALC3/2015	Party Name:CONCEPT CLOTHING	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status:Approved
HQ File :01/84/050/00098/AM16/	RLA File :05/23/040/00119/AM16/	Lic.No/Date:051039471 7 25.06.2015	Defer Date:24.09.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify meeting decided to ratify the Advance Authorisation on the basis of CAD/CAM in this case as detailed below:

37	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Girls Dress 97% polyester, 3% Elastane, Knitted, dyed, GSM 315+-10%	7000.000 Number	1. Fabric 97% Polyester, 3% Elastane, knitted dyed, GSM 315+-10%	13300.000 Sq. meter
	2.	Girls Dress 100% Polyester, Woven, Printed,GSM 80+-10%	12729.000 Number	2. FABRIC 100% POLYESTER, WOVEN, PRINTED, GSM 80+-10%	24123.240 Sq. meter

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.: 11/14/84- ALC3/2015	Party Name: CONCEPT CLOTHING	Meet No/Date: 20/84- ALC3/2015 24.09.2015	Status: Approved
HQ File :01/84/050/00099/AM16/	RLA File :05/23/040/00120/AM16/	Lic.No/Date:0510394718 25.06.2015	Defer Date:24.09.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify meeting decided to ratify the Advance Authorisation on the basis of CAD/CAM in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies Top fabric 100% polyester, woven, dyed, GSM 90+-10%	1300.000 Number	1.	Fabric 100% polyester, woven, dyed, GSM 90+-10%	1611.290 Sq. meter
2.	Ladies Top fabric 100% polyester, woven, printed, GSM 90+-10%	1600.000 Number	2.	Fabric 100% polyester, woven, printed, GSM 90+-10%	2133.600 Sq. meter
3.	Ladies Top Fabric 100% Polyester, Woven, printed, GSM 90+-10%	1400.000 Number		Fabric 100% Polyester, Woven, Printed, GSM 90+-10%	1865.620 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.: 4/17/84- ALC3/2015	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date: 20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File :01/84/050/00145/AM16/	RLA File :03/95/040/00224/AM16/	Lic.No/Date:0310796996 01.07.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of C& PC for their comments. The case stands for re-listing on 29.10.2015.			

Case No.: 3/17/84- ALC3/2015	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 20/84- ALC3/2015 24.09.2015	Status: Deferred
HQ File :01/84/050/00144/AM16/	RLA File :03/95/040/00173/AM16/	Lic.No/Date:0310797019 02.07.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C &PC and DIPP for their comments. Therefore it was decided to defer the case for relisting on 29.10.2015.			

Case No.:5/17/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
41 HQ File :01/84/050/00146/AM16/	RLA File :03/95/040/00175/AM16/	Lic.No/Date:0310797021 02.07.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C &PC and DIPP for their comments. Therefore it was decided to defer the case for relisting on 29.10.2015.			

Case No.:6/17/84- ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status: Deferred
42 HQ File :01/84/050/00147/AM16/	RLA File :03/95/040/00174/AM16/	Lic.No/Date:0310797017 02.07.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C &PC and DIPP for their comments. Therefore it was decided to defer the case for relisting on 29.10.2015.			

Case No.:16/15/84- ALC3/2015	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status:Approved
HQ File :01/84/050/00131/A M16/	RLA File :04/24/040/00085/AM16/	Lic.No/Date:041016076 3 03.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify meeting decided to ratify the Advance Authorisation on the basis of written comments of DIPP vide their U.O.No. 7/199/15- TSW dated 11.09.2015 in this case as detailed below:			

S. No.	Export Product	Export Quantity		Import item	Quantity allowed
43	I. COW LEATHER BELTS (Style Nos. 63331, 63333, 63620, 64079, 64083, 64085, 64095, 64098B, 64099, 64772, 64773, 64889, 64890, F66105, F66106, F66125, F66128, F66130, F66916)	79339.000 Number	2.	BUCKLE	Net to Net
			3.	BEMIS TPU ADHESIVE FILM	4588.57 Sq. MTR
			4.	1MM BONDED LEATHER – CHAMAR CHARME	49 Sq. MTR
			5.	1.5 MM NONDED LEATHER CHAMAR CHARME	3041.86 Sq. MTR
			6.	0.6 MM x 58 INCH COL: LAKE GREEN NON WOVEN LINING W/O ADHESIVE :- WIDTH -58"	95.62 Yards
			7.	0.8 MM x 58 INCH COL: LAKE GREEN NON WOVEN LINING W/O ADHESIVE :- WIDTH -58"	816 Yards
			9.	0.8 MM BONDED	9343 Sq. FT

				LEATHER BOARD	
			10.	LEATHER AUXILIARY ADHESIVE	871 KGS
			11.	WATER BASED ADHESIVE	439.86 KGS
			13.	AR6450/D Primer	505.70 KGS
			14.	MENS REVERSIBLE BELT INSTRUCTION (BELT CARE CARD)	Net to net
			15.	LEATHER & FABRIC CARE CARD	Net to net
			16.	6 GM SILICA GEL	As per packing policy
			17.	PRINTED POLY BAGS	As per packing policy
			18.	PACKING BOXES – BELT GIFT BOX	As per packing policy
2.	COW LEATHER BELTS IN COMBINATION WITH PVC MATERIALS (Style Nos. F63937, F65079, F66111)	35606.000 Number	1.	OUTER LINING 12 CM PINTED PVC 1.25 MM W/TOP COATING -600D CANVAS WIDTH:-54	2212.71 MTRS
			2.	BUCKLE	Net to Net
			3.	BEMIS TPU ADHESIVE FILM	1336.75 MTRS
			5.	1.5 BONDED LEATRHER CHAMAR CHARME	858.76 SQ MTR
			7.	0.8 MM x 58 INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE	568.64 YARDS
			8.	1.6 MM x 58 INCH COL: LAKE GREEN NON WOVEN LINING W/O ADHESIVE	312 YARDS
			10.	LEATHER AUXILIARY ADHESIVE	388.79 KGS
			12.	RESIN NAN PAO BWA-316 CH BAOWEILNG BRAND	419 KGS
			13.	AR6450/D (PRIMER)	227.88 KGS
			15.	LEATHER & FABRIC CARE CARD	Net to Net
			16.	6 GM SILICA GEL	As per packing policy
			17.	PRINTED POLY BAGS	As per packing policy
			18.	PACKING BOXES – BELT GIFT BOX	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

44 Case No.:8/17/84-

Party Name:QUALIANCE

Meet No/Date:20/84-

Status:Deferred

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ALC3/2015	INTERNATIONAL PVT.LTD.	ALC3/2015 24.09.2015	
HQ File :01/84/050/00149/AM16/	RLA File :03/95/040/00232/AM16/	Lic.No/Date:0310797436 20.07.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 15.09.2015 as the firm did not given the justification of export product for the item No.1 in this case. Reply is not received from the firm so far. Therefore, it was decided to defer the case for relisting on 29.10.2015.			

Case No.:10/17/84- ALC3/2015	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status:Deferred
HQ File :01/84/050/00151/AM16/	RLA File :03/95/040/00233/AM16/	Lic.No/Date:0310797434 20.07.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued to the firm on 15.09.2015 as the firm did not given the CAD of the export product in this case. Reply is not received from the firm so far. Therefore, it was decided to defer the case for relisting on 29.10.2015.			

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Case No.:11/17/84- ALC3/2015	Party Name:ORIENT CRAFT SWEATERS LIMITED	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status:Approved	
HQ File :01/84/050/00152/AM16/	RLA File :05/24/040/00214/AM16/	Lic.No/Date:051039512 3 29.07.2015	Defer Date:29.10.2015	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation on the basis of written comments of DC(MSME) vide their U.O.No. 37(5)/75/2015/Hosiery/ 235 dated 29.09.2015 in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted Ladies dress made of 55% cotton, 20% polyester, 15% Acrylic, 10% viscose/Rayon combed yarn (STYLE NO.99075	24524 Nos	1. 55% Cotton, 20% Polyester, 15% Acrylic, 10% Rayon/Viscose Combed Yarn	11124 Kg including 9% wastage
The R.A. shall be advised to take necessary action subject to compliance of other usual				

Case No.:1/20/84- ALC3/2015	Party Name:POLY LOGIC INTERNATIONAL PVT. LTD,	Meet No/Date:20/84- ALC3/2015 24.09.2015	Status:Deferred
HQ File :01/84/050/00189/AM16/	RLA File :56/24/040/00022/AM16/	Lic.No/Date:5610004680 14.09.2015	Defer Date:29.10.2015
Decision : The Committee considered the case as per agenda and observed hard copy of the application has not received from RA and defer the case for re-listing on 29.10.2015.			

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Case No.:2/20/84-ALC3/2015	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status:Approved
HQ File :01/84/050/00190/AM16/	RLA File :56/24/040/00025/AM16/	Lic.No/Date:5610004681 14.09.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as per repeat base of Lic.No/Date: 5610004452 dated 22.10.2014 ratified by the NC in its meeting held on 11.12.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
48	PP woven jumbo bags milky white neo-con brand (fabc)	10,00,000 Kgs	P.P. Granules	1.10 Kgs./kg. content in export product.
			LLDPE Granules	1.05 Kgs./kg. content in export product.
			Additive master batch U.V. Stabilizer	10500 Kgs.
			Propylene copolymers (vistamaxx)	1.05 Kgs./kg. content in export product.
			LDPE for lamination	1.05 Kgs./kg. content in export product.
			Colour master batch	10500 Kgs
			HDPE Granules for thread	1.05 Kgs./kg. content in export product.
			P.P. Granules for packing material	As per packing policy

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:3/20/84-ALC3/2015	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:20/84-ALC3/2015 24.09.2015	Status:Deferred
49 HQ File :01/84/050/00191/AM16/	RLA File :04/24/040/00138/AM16/	Lic.No/Date:0410161026 16.09.2015	Defer Date:29.10.2015

Decision : Committee considered the case as per agenda and observed hard copy of the application has not received from RA and defer the case for re-listing on 29.10.2015.

Manual Cases

(50)

Case No. 206	M/s Sumilon Industries
NC Meeting No. 20/AM-16 dt 24.09.2015	File No.01/84/050/327/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 05210041367 dated 31.12.2014.	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to send the representation dated 27.06.2015 of the firm to DC(MSME) for their comments defer the case for re-listing on 29.10.2015.	

(51)

Case No. 207	M/s Sumilon Industries Ltd.
NC Meeting No. 20/AM-16 dt 24.09.2015	File No.01/84/050/326/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 05210041368 dated 31.12.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to send the representation dated 27.06.2015 of the firm to DC(MSME) for their comments defer the case for re-listing on 29.10.2015.

(52)

Case No. 208	M/s Naser Bali (Gloves) (P) Ltd.
NC Meeting No. 20/AM16 dated 24.09.2015	File No.01/61/80/73/AM-15/PC3
Request for availing of FPS benefit under Sl. No. 84 of Table of Appendix 37 D, the export product mentioned in shipping bills "Synthetic Golf Gloves".	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to examine the case on file as the matter is for availing of FPS benefit.	

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Case No. 209	M/s Superfil Products Ltd.
NC Meeting No. 20/AM16 dated 24.09.2015	File No.01/84/050/090/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410157852 dated 12.05.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to send the representation of the firm to Deptt. of C &PC for their examination and comments and defer the case for relisting on 29.10.2015	

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Case No. 210	M/s Aditya Birla Nuvo Ltd.
NC Meeting No. 20/AM16 dated 24.09.2015	File No.01/84/050/00034/AM-16/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210205622 dated 09.03.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to send the representation of the firm to TC, Noida and Mumbai for their comments and defer the case for relisting on 29.10.2015.	

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Case No. 211	M/s William Goodacre & Sons India Pvt. Ltd.
NC Meeting No. 20/AM16 dated 24.09.2015	File No.01/84/050/101/AM-15/DES-V
Rectification of input output norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to send the representation of the firm to DIPP for their comments and defer the case for re-listing on 29.10.2015.	

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Case No. 212	M/s Masturlal Fabrichem Pvt. Ltd.
NC Meeting No. 20/AM16 dated 24.09.2015	File No.01/84/050/248/AM-10/DES-V
Rectification of input output norms in respect of Advance Authorization No. 0310550693 dated 14.12.2009.	
Decision: : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm 's request for correction in variation of GSM in minutes of NC in its meeting No. 37/AM13 dated 20.12.2012 against the above said Adv. Authorisation. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to advise RA , Mumbai to amend the firm's request for variation of GSM in this case.	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions	

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Case No. 213	M/s Masturlal Fabrichem Pvt. Ltd.
NC Meeting No. 20/AM16 dated 24.09.2015	File No.01/84/050/316/AM-11/DES-V
Rectification of input output norms in respect of Advance Authorization No. 0310610408 dated 11.01.2011.	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm 's request for correction in variation of GSM which was decided by NC in its meeting No. 42/AM13 dated 24.01.2013 against the above said Adv. Authorisation. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to advise RA, Mumbai to amend the request of the firm for variation of GSM in this case.	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions	

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Case No. 214	M/s Loyal Textile Mills Ltd.
NC Meeting No. 20/AM16 dated 24.09.2015	File No.01/84/050/170/AM-14/DES-V
Re-reconsider of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. . Therefore it was decided to defer the case for relisting on 29.10.2015.	

Out of Agenda Cases

Case No. 215	M/s . K.Mohan & Company (Exports) Pvt. Ltd.,			
NC Meeting No. 20/AM16 dated 24.09.2015	File No. 01/84/162/09/AM16/DES-V			
Fixation of norms in respect of Annual Advance Authorization No. 0710100881 dated 13.12.2013.				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to Shri G. Niraj, General Manager (Import) of the firm . He explained the case and submitted the sample of Export product. Accordingly, after deliberation with technical authorities present in the meeting the Committee decided to ratify the Authorisation issued in this case as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mens Cargo Short	1507 Number	Body (Shell) Fabric 98% Cotton 2% Polyurethane GSM 130 +/- 10%	2.48 Sqm Per piece
Note : For rest of export product inputs is allowed as per SION J-292.				
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions				

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